

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.113- IA/364(AHM)2024  
in  
C.P.(IB)/46(AHM)2024

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Jamnadas (Jay) Karsandas Ukani  
Vs  
Union Bank of India

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant/RP : Mr. Ravi Pahwa, Adv.  
For the Respondent/PG : Mr. Aditya Gupta, Adv.  
For the FC : Mr. Sudhir Mehta, Adv. a.w. Mr. Virendra Gohel. Adv.

**ORDER**

This is an application filed under Section 94 under Rule 11 of NCLT Rules, 2016. A reply has being preliminary objection on 16.04.2024 by the Respondent/Financial Creditor UBI vide inward diary no. 3251. The same is taken on record.

We have heard the counsel for the parties and perused the record.

**The matter is reserved.**

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**